

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No. LOK/INQ/14-A/145/2013/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **06/01/2021**

RECOMMENDATION

Sub:- Departmental inquiry against;

- 1) Sri H. Ramaiah, Second Division Assistant, Leprosy Hospital, Magadi Road, Bengaluru; and
- 2) Sri Vijayakumar, First Division Assistant, Office of the District Health and Family Welfare Officer, Bengaluru Urban District, Bengaluru – Reg.

Ref:- 1) Govt. Order No. ಆಕುಕ 6 ಹೆಚ್‌ಎಸ್‌ಎಂ 2013, Bengaluru dated 19/1/2013 read with Corrigendum dated 6/2/2013.

2) Nomination order No.LOK/INQ/14-A/145/2013, Bengaluru dated 20/3/2013 of Upalokayukta-1, State of Karnataka, Bengaluru

3) Inquiry Report dated 2/1/2021 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru

The Government by its order dated 19/1/2013, initiated the disciplinary proceedings against (1) Sri H. Ramaiah, Second Division Assistant, Leprosy Hospital, Magadi Road, Bengaluru and (2) Sri Vijayakumar, First Division Assistant, Office of the District Health and Family Welfare Officer, Bengaluru Urban District, Bengaluru (hereinafter referred to as Delinquent Government Officials 1 and 2, for short as DGO-1 and DGO-2) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/145/2013, Bengaluru dated 20/3/2013 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the

Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 & 2 for the alleged charge of misconduct, said to have been committed by them. Subsequently, by Order No. LOK/INQ/14-A/2014, dated 14/3/2014, the Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGOs 1 & 2. Again as per Order No. UPLOK-1/DE/2017 dated 6/7/2017, the Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGOs 1 & 2.

3. The DGO-1 Sri H. Ramaiah, Second Division Assistant, Leprosy Hospital, Magadi Road, Bengaluru and DGO-2 Sri Vijayakumar, First Division Assistant, Office of the District Health and Family Welfare Officer, Bengaluru Urban District, Bengaluru were tried for the following charges:-

“Charge No.1:

That you DGO-1 Sri H. Ramaiah, Second Division Assistant, Leprosy Hospital, Magadi Road, Bengaluru while working at DGO office, Bengaluru Urban District, old Madras Road, Bengaluru corrected/got corrected by manipulating the attendance register and other papers showing the sanction of leave to Sri L.G. Sannaveerappa, Pharmacist for the period from 23/08/2000 to 30/11/2000 and 22/05/2001 to 12/09/2001 without any order from Competent Authority and made entry in the Service Register of Sri Sannaveerappa that is for doing an official act and thereby failed to maintain absolute integrity and devotion duty and committed an act which is unbecoming of a Government Servant and thus you

are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.

CHARGE NO.2

That you DGO No.2, Vijayakumar, First Division Assistant, Office of the District Health and Family Welfare Officer, Bengaluru Urban District, Bengaluru – corrected/ got corrected by manipulating the attendance register and other papers showing the sanction of leave to Smt. Shanthamma for the period from 01/06/2001 to 04/08/2003 without any order from Competent Authority and without following due procedure provided under KCSRs that is for doing an official act and thereby failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has failed to prove the charge framed against DGO-1 Sri H. Ramaiah, Second Division Assistant, Leprosy Hospital, Magadi Road, Bengaluru and the Disciplinary Authority has proved the above charge against DGO-2 Sri Vijayakumar, First Division Assistant, Office of the District Health and Family Welfare Officer, Bengaluru Urban District, Bengaluru.

5. On re-consideration of report of inquiry and considering the totality of circumstances, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby

recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO-2 Sri Vijayakumar, he is due to retire from service on 30/6/2032.

7. It is hereby recommended to the Government for exonerating the DGO-1 Sri H. Ramaiah, Second Division Assistant, Leprosy Hospital, Magadi Road, Bengaluru by accepting the report of inquiry officer.

8. Having regard to the nature of charge proved against DGO-2 Sri Vijayakumar, First Division Assistant, Office of the District Health and Family Welfare Officer, Bengaluru Urban District, Bengaluru, it is hereby recommended to the Government for imposing penalty of withholding three annual increments payable to DGO-2 Sri Vijayakumar with cumulative effect.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE B.S.PATIL)

Upalokayukta,
State of Karnataka,
Bengaluru